

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

CA Nos. 156/21, 210/21
and
CP No. 64/Chd/Hry/2021

IN THE MATTER OF:

Niten Mehta

...Petitioner

Vs.

Waste to Art Pvt. Ltd.

...Respondent

Under Section: 241, 242, 244, 246 & 59 CA 2013, Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 12.07.2024.

Sd/-

Court Officer

Preeti
03.05.2024